

Endorsement on B2-2633/2021 dated 03.03.2021 of the District Court, Kozhikode.

Copy of OM. No. FW6- 12584/2021 dated: 27.02.2021 of the Hon'ble High Court of Kerala is communicated to the following Judicial Officers for information and necessary action. They are requested to furnish the statement to this court in the prescribed proforma on 01.04.2021. ( The Proforma can be downloaded from the website of the District Court, Kozhikode).

(By Order)

  
Sheristadar.

To

1. The Special Addl. Sessions Court (Marad Cases), Kozhikode.
2. The Addl. District & Sessions Court for the trial of cases related to atrocities and sexual violence towards Women & Children, Kozhikode.
3. The Fast Track Special Court, Kozhikode/ Koyilandy.
4. The Sub Court, Kozhikode/ Vatakara / Koyilandy.
5. The Principal Munsiff Court-I / II, Kozhikode.
6. The Munsiff Court, Koyilandy / Vatakara / Nadapuram.
7. The Munsiff-Magistrate Court, Perambra / Payyoli/Thamarassery.
8. The Gram Nyayalaya, Kunnummal, Kuttiady.
9. The Gram Nyayalaya, Koduvally, Thamarassery.

Copy to:

1. The Senior Superintendent, District Court, Kozhikode.
2. The Junior Superintendent- I/II/III/IV, District Court, Kozhikode.
3. The seat B1, B4,B5 & A2 of the District Court, Kozhikode.
4. The Computer Section, District Court, Kozhikode ( for publishing in the Website).

DJ  
B2



**THE HIGH COURT OF KERALA**

Ernakulam-682031

Email: financehc.ker@nic.in

Phone: 0484 - 2562989

Fax: 0484 - 2391720

Date: 27-02-2021

FW6 - 12584/2021

**OFFICIAL MEMORANDUM**

Sub: Budget Estimates 2020-21 - Demand No. III - Surrender of savings - reg:

As the financial year is nearing completion, it has to be ensured that the Budget Grant for the financial year 2020-21 is utilised optimally. The surrender of savings at the end of the financial year should be kept at lowest possible level and unutilised funds, if any, under all heads of account is to be surrendered. Hence the following directions are issued to all Sub-Controlling Officers for strict compliance.

(1) All Sub-Controlling Officers should ensure that the funds remaining with them are utilised in full, effectively, by 31/03/2021.

(2) If the funds allotted to them are not likely to be fully utilised on or before 31/03/2021, they should retain only that portion which can be utilised before 31/03/2021, and the remaining amount shall be surrendered **immediately** through BAMS, so that the funds can be redistributed to those in need.

(3) All Sub-Controlling Officers shall furnish details of the allotment received, expenditure incurred and surrender of savings for the financial year 2020-21, to the Finance Wing, High Court, in the prescribed proforma, latest by 31<sup>st</sup> March 2021. (The proformas can be downloaded from the website of the High Court - <http://highcourtofkerala.nic.in>)

(4) Take note that the expenditure from 01/04/2020 – 31/12/2020 to be shown in column no. 3 of the proforma is the **reconciled expenditure** for the first 9 months of the financial year.

*Handwritten signature and date:*  
9/3/21

(5) Soft copy of the statement of surrender of savings in spreadsheet format shall be furnished to the High Court through email ([financehc.ker@nic.in](mailto:financehc.ker@nic.in)), in addition to the hard copy.

(6) All Sub-Controlling Officers are directed to ensure the correctness of the statements furnished.

(By Order)



Mathews K. Nelluvely  
Registrar (Finance)

To:

1. All District Court Judges
2. All Chief Judicial Magistrates
3. All Family Court Judges
4. All Motor Accident Claims Tribunals
5. The Addl. Chief Judicial Magistrate (Economic Offences), Ernakulam
6. The Addl. Chief Judicial Magistrate for the Trial of Criminal Cases against Sitting & Former MPs/MLAs, Ernakulam
7. The Special Judge, Special Court (SPE/CBI), Thiruvananthapuram
8. The Special Judge, Special Court (SPE/CBI) - I, Ernakulam
9. The Special Judge, Special Court (SPE/CBI) - II, Ernakulam
10. The Special Judge, Special Court (SPE/CBI) - III, Ernakulam
11. The Special Judge, NDPS Court, Vadakara
12. The Special Judge, NDPS Court, Thodupuzha
13. The State Transport Appellate Tribunal, Ernakulam
14. The Special Judge, Special Court for Idamalayar Investigations, Ernakulam
15. The Wakf Tribunal, Kozhikode
16. The Special Court for SC/ST (POA) Act Cases at Manjeri
17. The Special Court for SC/ST (POA) Act Cases at Mananthavady
18. The Special Court for SC/ST (POA) Act Cases at Kottarakkara and
19. The Special Court for SC/ST (POA) Act Cases at Mannarkkad
20. The G (Accounts - I) Section
21. The I.T Section, High Court, for uploading the O.M. and the Proformas in the website <http://highcourtofkerala.nic.in/>
22. The File